

Human Resources Development (Department of Education) - Reservations for, and employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to Scheduled Caste and Scheduled Tribes students.

12.10 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF IN-
FORMATION AND BROADCASTING
(SHRI H.K.L.BHAGAT): With your permis-
sion, Sir, I rise to announce that Government
Business in this House during the week
commencing 2nd May, 1988, will consist of:-

(ii) Minutes of the Sitings

SHRI RAM RATTAN RAM: I beg to lay
on the Table:

- (i) The Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their 29th Report on Ministry of Civil Aviation — Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Air India presented to the House on the 12th November, 1987;
- (ii) The Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their 30th Report on Ministry of Welfare — Socio-Economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands presented to the House on 12 March, 1988;
- (iii) The Minutes (Hindi and English versions) of the 1st to 30 sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1987-88).

- (1) Consideration of any item of Government Business carried over from today's Order Paper;
- (2) Discussion on the motion regarding an allegation made by Shri K.P.Unnikrishnan regarding cornering of licences by Bachchan Brothers.
- (3) Discussion and voting on Demands for Excell Grants (General) for 1985-86.
- (4) Consideration and passing of:-
 - (a) The Special Protection Force Bill, 1988.
 - (b) The Employees Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1988.
- (5) Discussion on the Resolution seeking Continuance in force of the Proclamation dated 11th May, 1987 in respect of the State of Punjab.
- (6) Consideration and passing of the following Bills, as passed by Rajya Sabha:

[Sh. H.K.L. Bhagat]

(a) The Cine workers and Cinema Theatre workers (Regulation of Employment) Amendment Bill, 1987.

(b) The Companies (Amendment) Bill, 1988.

SHRI SOMNATH CHATTERJEE (Bolpur): Why is he whispering, Sir?

PROF. MADHU DANDAVATE (Rajapur): Why not a bit louder?

SHRI H.K.L.BHAGAT: I read what they sit with you and decide.

[Translation]

MR.SPEAKER: He is saying that you real loudly. Why are you whispering?

SHRI H.K.L.BHAGAT: I was not whispering.

[English]

I am not not as loud as Prof. Madhu Dandavate is; Parliamentary Affairs Minister cannot afford to be.

(Interruptions)

PROF. MADHU DANDAVATE: It is like a silent movie!

SHRI BALASAHEB VIKHE PATIL (Kopargaon): The following matter may be included in the next week's business:

Government should take urgent steps to create infrastructural facilities and amenities in the rural areas to avoid congestion in the Urban areas so that people get good education and enjoy all modern facilities. Shopping centres should be provided in rural areas. Rural people should enjoy all

amenities under an integrated development scheme. Agro-based industries should be encouraged on co-operative basis to avoid migration from the rural to urban areas. Some items should be reserved for farmers co-operatives.

[Translation]

SHRI K.N.PRADHAN (Bhopal): Mr. Speaker, Sir, please include the following matter in the list of business for the next week.

40 months have passed since Bhopal gas tragedy took place. With the passage of time the difficulties of the gas-affected people are multiplying. On the one hand, the compensation case is still hanging fire in the court only for the interim relief and on the other, the relief and rehabilitation work started by the Government is being carried on at a snail's pace.

The Central Government has so far provided assistance of only Rs.60.62 crores at the rate of 9.25 per cent interest and even out of that according to the terms and conditions, the State Government has already returned Rs.11 crores. So, in actuality, for the relief and rehabilitation work, the M.P. Government has to rely on its own resources, which is quite burdensome for a poor state like M.P. and this will have adverse effect on the development work of the State. So, the situation arising out of the gas tragedy should be considered and the Centre should provide adequate assistance immediately so that the action plan drawn up by the State Government may be implemented effectively.

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, Kindly include the following two matters in the list of business for the next week.

1. The Joint Advisory Committee of the

Ministry of Defence had referred the case of fixation of pay-scales of packers to a tribunal appointed by the Ministry of Labour. The Ministry of Defence has not yet implemented the award given by the Board of Arbitration on 1.11.85 after hearing the views of the Ministry of Defence and Packers Association on 20.5.86. The Department had written to the Packers Association to desist from staging dharna. The Hon. Minister of State in the Ministry of Defence informed in his reply to the unstarred question on 13.8.86 that a final decision is likely to be taken soon in this regard. While the technical and casual workers working at C.W.E. Air Force Palam Under Chief Engineer, Delhi zone, have not been regularised, workers on muster-roll have been regularised. Due to this discrimination there is great resentment among the workers. Justice demands that the casual workers should also be regularised.

I request the Hon. Minister of Defence to implement immediately the award given for the packers.

2. All the water resources in the hill areas of Uttar Pradesh have dried up due to scanty rainfall during the last two years. It is likely to result in acute shortage of drinking water and fodder this year. The efforts undertaken to meet the situation are totally insufficient. It seems that the Government has not realised yet the gravity of the forthcoming shortage of drinking water and fodder to be faced in the regions, whereas measures should have been taken in advance to meet the situation. I request the Central Government to make extensive efforts to meet the situation and also allocate more funds to the State Government therefor.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): The following item may be included in the next weeks agenda:-

The total traffic handled through Paradip Port during 1987-88 was 51.87 lakh M.T. Because of the proximity of the Port to the Steel Mills, this port should be a neutral choice for importing coking coal for the Steel Sector. This import is on the increase from year to year. Because of deep draft, this port is alone handling bigger vessels carrying about 55,000 M.T. of coking coal to the advantage of the importers. The Ministry of Steel should, therefore, instal mechanised unloading arrangement at this port to expeditiously handle the large quantities of coking coal. This facility could be installed in Paradip itself at considerable lesser cost and without any hazard to the environment. Further, the problem of the Paradip Port has been aggravated owing to the slowing down of movement of iron ore to the Port by rail and non-supply of required number of racks at Paradip to carry the coking coal to the Steel Mills.

I would therefore urge upon the concerned authorities to ensure availability of rakes in required numbers well in time for carrying iron ore to Paradip and coking coal from Paradip.

SHRI SYED SHAHABUDDIN (Kishanganj): The following items may be included in the next weeks agenda:-

1. Thousands of historic monuments, some of great artistic and architectural value have not been declared protected monuments. Consequently, they are not only subject to wear and tear on account of efflux of time but victims of human depredations. In Delhi alone, over the last 70-80 years and more rapidly since independence, hundreds of known and listed monuments have totally vanished or reduced to unreasonable forms. What is worse, even those which are protected are not receiving due care and attention either in the form of due vigilance or regular maintenance and repair. Restoration of priceless cultural heritage is some-

[Sh. Syed Shahabuddin]
times carried out but in a shoddy manner. All this is largely due to constraint of sources and not due to any lack of technology, though the authorities may also need tightening up. In any case, the cultural heritage of the nation must be saved.

2. There are continuing complaints about unfair allocation of time on the electronic media to various languages spoken and understood in the nation as a whole or in the service area of each centre/station of the Doordarshan or the AIR. The linguistic policy of the official media must satisfy the legitimate aspirations of all linguistic groups, big and small. For this, allocation of time must be based on rational criteria so that the just demands can be met and unfair demands can be silenced.

[Translation]

SHRI MOHD. MAHFOOZ ALI KHAN (Etah): Mr. Chairman, Sir, Kindly include following matter in the list of business for the next week.

The country has been facing severe drought for the last several years. Uttar Pradesh has also been affected thereby. There is acute shortage of potable water in my district Etah. The wells in the district have dried up and ground water level has gone down considerably. The number of hand pumps installed by the State Government there is insufficient. At least 500 large hand-pumps are still needed there. The Central Government should provide 50 lakhs of rupees for the purpose.

SHRI NANDLAL CHAUDHARY (Sagar): Mr. Chairman, Sir, please include the following matter in the list of business for the next week.

Due to scanty rainfall or no rain fall for the last four years in the many districts of

Madhya Pradesh including Sagar district, water sources like wells, tanks, rivers, etc. are drying up. Ground water level is also going down there, resulting in acute shortage of drinking water there. The shortage of water in the wells, tanks rivers etc. is also affecting the water supply projects. Therefore, adequate arrangements should be made immediately for providing drinking water for the human beings and the cattle. Wells and tanks should be deepened and deep boring should be done for hand-pumps and tube-wells. More drilling machines and rigs should be provided to the Madhya Pradesh Government by the Central Government for deepening the existing wells, tanks, hand-pumps and tube-wells. Side by side, new wells should be dug-up and more hand pumps and tubewells should be installed. The Central Government should immediately provide sufficient financial help as grant-in-aid to the Madhya Pradesh Government in the public interest.

In order to find a permanent solution to the drinking water problem of Sagar City, it would be in the public interest to sanction the water supply project from Narmada immediately. This project should be undertaken on war footing. At the same time, sand removing machines should be brought from ports to deepen 'Sagar' tank.

[English]

KUMARI MAMATA BANERJEE (Jadavpur): Following matter may be included in the next week's business:

When we are going forward towards 21st century, it is regrettable that atrocities on women are increasing in different parts of the country. Women are being raped and tortured and they have no remedy. Recently these things have taken place under the very eyes of the law enforcing authorities. It is a known fact that women are being smuggled out of the country for sheer exploitation.

Government should see that women get the proper protection of the law of the land.

SHRI H.K.L.BHAGAT: I will convey the observations of the Hon. Members to the Business Advisory Committee.

The motion was adopted.

MR. CHAIRMAN: Now discussion on the Finance Bill.

12.18 hrs.

ELECTION TO COMMITTEE

Coffee Board

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R.DAS MUNSI) : I beg to move:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members of the Coffee Board, subject to the other provisions of the said Act and the Rules thereunder."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the Said Act and the Rules made thereunder."

12.19 hrs.

FINANCE BILL, 1988—*CONTD*

[English]

DR. DATTA SAMANT (Bombay South Central): While presenting the Budget in this House, the hon. Finance Minister announced a lot of concessions to the fertiliser factories, cement factories, textiles and the hon. Members went on thumping the desks as if socialism is going to come and prices are going to come down. The concession was given to the textiles, Rs. 27 to polyester fibre Rs. 10 to filament yarn, 50 per cent to nylon. Two months after the presentation of the Budget, when I made enquiries in the market, I found that the rates of cloth had not come down. If the same concessions were passed on to the consumers, the per metre cost of the polyester cloth must have gone down by Rs. 2 to Rs. 10. Immediately a monitoring committee was appointed and something was published. Even Mr. Dhirubhai Ambani gave a press statement that he had reduced the prices from Rs. 187 to Rs. 157. When I made enquiries from Bhiwandi, which is a complex of power-looms, I found that he had sold cloth to his agents, his own relations, and then made this publicity. I am not particular about any individual. But is it the way this Government is going to function? Everyday they are giving new concessions to private mill-owners, forgetting about workers. They are not caring for them. Already 1.6 lakh workers are dying. Even for the consumers they are not bothered. So, I really feel that this Government is not bothered about the average public.